

be a body separate from the Secretariat and that the Chairman should not have any *ex-officio* status in the Ministry or have a hand in the administrative machinery? If so, why has not this recommendation been implemented?

Shri C. D. Deshmukh: I am not aware of the fact that there was a similar recommendation made last year.

FACTORIES MANAGED BY COMMONWEALTH TRUST

*1068. **Shri Kelappan:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the factories in Malabar and South Kanara managed by the Commonwealth Trust Incorporated in England belong to the India Government;

(b) how Government earn by those properties;

(c) what the properties comprised in the Trust are;

(d) how the profits are disbursed and who the beneficiaries are;

(e) what, if any, is the accumulated profit;

(f) whether Government have received any complaints regarding the management of the Trust;

(g) whether Government will institute an enquiry into the working of the Trust; and

(h) what the terms of the Trust are?

The Deputy Minister of Commerce and Industry (Shri Karmarkar): (a) No, Sir.

(b) Does not arise.

(c), (d), (e) and (h). Government have no information.

(f) No, Sir.

(g) It is not proposed to institute any enquiry.

Shri Kelappan: The property that is now being managed by the Commonwealth Trust Ltd. belonged to the Germans and during the war it was confiscated as enemy property by the Government of India. I want to know to whom it belongs now—to the Government of India, or to the Company itself?

Shri Karmarkar: It does not belong to the Government of India. According to information available with us, the Commonwealth Trust Ltd., incorporated in England, have seven tile

factories in South India. This Company is an absolutely independent entity and it manages its own affairs. We have nothing to do with it.

Shri Damodara Menon: The hon. Minister does not seem to have understood the question. The point is whether the hon. Minister is aware of the fact that this property belonged to the Germans.

Shri Karmarkar: No, Sir. We are not aware. We have requested the Madras Government to supply particulars about the Commonwealth Trust Ltd. It does not certainly belong to us.

WRITTEN ANSWERS TO QUESTIONS:

UNATTACHED WOMEN AND ORPHANS

*1035. **Sardar Hukam Singh:** (a) Will the Minister of Rehabilitation be pleased to state what was the number of unattached woman and orphans in Yol Camp on the 1st March, 1951 and on 1st March, 1952?

(b) What help has been given to them?

The Minister of Rehabilitation (Shri A. P. Jain): (a) 906 and 940 respectively.

(b) The persons in question are given cash doles, and basic cereal rations in addition to clothing both cotton and woollen and free supply of firewood besides medical attendance. Those amongst them who can benefit by it are provided free education in the camp school and free training in the Training-cum-Work Centre in the Camp.

SHOPS IN KHURSHED LAL MARKET

*1037. **Sardar Hukam Singh:** Will the Minister of Rehabilitation be pleased to state:

(a) the average cost of one shop in the Khurshed Lal Market constructed in Sadar Bazar Delhi; and

(b) the monthly rental charged from an allottee of such premises?

The Minister of Rehabilitation (Shri A. P. Jain): (a) As the market has not yet been completed, it is not possible to indicate the cost of each shop.

(b) Rent has not yet been fixed.

SILK (PRODUCTION AND IMPORT)

*1038. **Sardar Hukam Singh:** Will the Minister of Commerce and Industry be pleased to state: